

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 31/93

Texts of application No:

DATE OF DECISION 22.2.93

Smt. S. V. Sohani Petitioner

Shri V.G. Pashté Advocate for the Petitioners

Versus

Respondent

Union of India

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri V.D. DESHMUKH, MEMBER (J)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

WD



(V.D. DESHMUKH)  
MEMBER (J)

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1

OA NO.31/93

Smt. S V Sohoni

Applicant

v/s

Union of India  
through General Manager  
Central Railway  
[redacted] Bombay

Respondent

Coram: Hon. Shri V D Deshmukh, Member (J)

APPEARANCE:

MR. V G PASHTE  
COUNSEL  
FOR THE APPLICANT

ORAL JUDGMENT:  
(PER: V D DESHMUKH, M[J])

DATED: 22.2.93

Heard counsel for the applicant. The applicant challenges the letter of the Railway Board dated 2.8.89. The application is clearly barred by limitation. It is contended that the applicant retired with effect from 1.2.83 and her pension is adversely affected by the impugned letter.

The impugned letter is of August 1989. The application is, therefore, barred by limitation and is accordingly dismissed, [redacted] *[Signature]*

*V D Deshmukh*  
(V D Deshmukh)  
Member (J)